

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 10

IA 1775/2024 (NEW IA) IN C.P. (IB)/2671(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **BANK OF BARODA VS RENAISSANCE
EDUCATION PVT LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1775/2024

The above Interlocutory Application is filed by the Applicant/Liquidator for taking on record the 1st Progress Report dated April 4, 2024 in the Liquidation Process of the Corporate Debtor. The said Progress Report is taken on record

Accordingly, the Interlocutory Application bearing IA No. IA 1775/2024 is **allowed** as **disposed of**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**